

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

Original Application No.200/00670/2019

Jabalpur, this Monday, the 09th day of March, 2020

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Gouri Shankar Sen, Age 59 years, S/o Late Dwarika Prasad Sen R/o Krishna Colony, Sohagi Ward No.72 Adhartal, Jabalpur (M.P.)

-Applicant

(By Advocate –**None**)

V e r s u s

1 The Union of India, Through the Secretary, Railway Ministry Railway Board, New Delhi PIN 110001

2. The Divisional Railway Manager (P) Western Central Railway Jabalpur (M.P.)

3. Shri Ashok Narayan Dhagate, Chief Office Superintendent, Senior Section Eng. Bridge Office, Western Central Railway, Jabalpur

4. Sr. Manager, The Central Railways Employees Cooperative Credit Society Western Central Railway Jabalpur (M.P.)

5. Smt. Rama Devi, W/o Late Kailash Giri, HLPR-I BRIG ENGG Department R/o Sr. Section Engineering (Bridge) WCR Jabalpur Present Address: Village Kafaldurga Tehsil Garun, District Bageshwar (Uttarakhand) - **Respondents**

(By Advocate –**Shri A.S. Raizada Standing counsel for Railways, Shri Vijay Tripathi for respondent No.3 & Smt. Nirmala Nayak along with Smt. Sushma Pandey for respondent No.4**)



ORDER

This Original Application has been filed by the applicant on the following reliefs:-



“8.1 The Hon’ble Court may be pleased to requisite the entire record from the respondents/Department for issuance of no dues certificate.

8.2 The Hon’ble Court may be pleased to call the entire record of Late Shri Kailash Giri for perusal and settlement of grievances of the applicant in the interest of justice.

8.3 The Hon’ble Court may be pleased to restrain the respondents from any kind of deduction from the retirement dues and from the full and final payment of the applicant.

8.4 The Hon’ble Court be further pleased to direct the respondent No.3 to settle the entire loan amount from the account of deceased employee Late Kailash Giri respondent No.5 and release NOC to the applicant immediately in the interest of justice.

8.5 Any other order/orders deemed just and proper in the facts and circumstances of the case may also be issued with cost.”

2. Shri A.S. Raizada, learned Standing counsel for the Railways submits that this Original Application was filed even before the date of superannuation of the applicant on the apprehension that the

applicant will not get the full retiral dues. Shri Raizada, had produced letter dated 30.07.2019 before this Tribunal on 05.08.2019 to indicate that all the retiral dues have been paid to him.

Respondents Nos.1 and 2 have already filed their reply in which this fact has been reiterated.

3. Learned counsel for respondent No.4 submits that outstanding loan taken by Late Shri Kailash Giri has already been recovered from the family pension being paid to the widow of Shri Kailash Giri. Learned counsel for the respondent No.4 further submits that no dues certificate has been issued to the applicant.

4. Therefore, none of the relief prayed for by the applicant survives. Accordingly, this Original Application stands disposed of.

(Navin Tandon)
Administrative Member

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